

Appointment of Governors

†3150. SHRI ALIANWAR ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases regarding the appointment of Governors in States come under the purview of Ministry of Home Affairs;

(b) whether it is also a fact that prior to the completion of prescribed term of five years for Governors, new Governors are appointed in advance;

(c) whether it is also a fact that persons of bureaucratic and army background are also appointed on the post of Governor in the country apart from the persons of political background; and

(d) if so, whether Government will state the number of Governors appointed so far in different States respectively and what was the duration of their tenure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKBEL AHMAD): (a) Yes, Sir.

(b) No, Sir. Under proviso to article 156(3) of the Constitution, a Governor shall, notwithstanding the expiration of his term, continue to hold office until his successor enters upon his office.

(c) Yes, Sir.

(d) Information is being collected and will be laid on the table of the House.

Port/harbour projects pending for approval

3151. SHRI KANJIBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the permission from Government of India is necessary for harbour/port development for minor ports;

(b) if so, the number of port/harbour projects pending with his Ministry;

(c) whether any request has been received from the Government of Gujarat for NOC for Hydrographic Survey for port development; and

(d) if so, when the request was received and the latest position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) Under the Indian Ports Act, 1908 the Central Government is responsible for the development of Major Ports. The respective State Government have overall jurisdiction on non-major/minor ports and are responsible for their development and no permission is normally required from the Central Government for development of non major/minor ports. However, requisite clearances including statutory clearance are required to be taken from the concerned Central Authorities. The Government of Gujarat's request for NOC for Hydrographic Survey for port development in Kori Creek area of Kutch has been referred to Ministry of Defence for comments, which are yet to be received.

†Original notice of the question was received in Hindi